

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24105/2023

(Arising out of impugned judgment and order dated 13-10-2023 in FA No. 149/2020 passed by the High Court of Judicature at Allahabad)

PRATIBHA JHA

Petitioner(s)

VERSUS

ASHOK JHA

Respondent(s)

(IA No. 246300/2023 - APPLICATION FOR TAGGING/DETAGGING
IA No. 225089/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 259641/2023 - CONDONATION OF DELAY IN FILING THE SPARE COPIES
IA No. 221184/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 221185/2023 - EXEMPTION FROM FILING O.T.
IA No. 229505/2023 - EXEMPTION FROM FILING O.T.
IA No. 221187/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON
IA No. 221186/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES
IA No. 236271/2023 - SEEKING LEAVE TO FILE WRITTEN ARGUMENTS)

Date : 16-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Petitioner-in-person

Mr. Rohit Amit Sthalekar, AOR
Mrs. Rohini Wagh, Adv.
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.

For Respondent(s) Mr. Garima Prasad, Sr. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Ashish Pandey, Adv.
Mr. Prateek Rai, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Aman, Adv.
Mr. Anurag Pandey, Adv.
Mr. Vinay Vats, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The respondent is permitted to file affidavit and additional document to bring on record payment tendered to the petitioner by way of monthly maintenance @ Rs.50,000/- per month in terms of the order passed by the Family Court.

Needful be done within four weeks.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR